IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRAKASH CHANDRA GUPTA ON THE 18th OF MARCH, 2024

MISC. CRIMINAL CASE No. 7853 of 2024

BETWEEN:-

- 1. JAGDISH S/O BADRILAL, AGED ABOUT 63 YEARS, OCCUPATION: LABOUR VILLAGE AWAR TEHSIL AGAR DIST. AGAR (MADHYA PRADESH)
- 2. RAMKUWAR W/O BADIRLAL, AGED ABOUT 59 YEARS, OCCUPATION: LABOUR VILL. AWAR TEHSIL AGAR, DISTRICT AGAR (MADHYA PRADESH)

....APPLICANTS

(SHRI MANISH YADAV, ADVOCATE)

AND

THE STATE OF MADHYA PRADESH STATION HOUSE OFFICER THROUGH P.S. KOTWALI DIST. AGAR (MADHYA PRADESH)

.....NON-APPLICANT/STATE

(SHRI VIRAJ GODHA, PANEL LAWYER FOR STATE) (SHRI SUNIL KUMAR YADAV, ADVOCATE FOR OBJECTOR)

This application coming on for order this day, the Court passed the following:

ORDER

After arguing for sometime, learned counsel for the applicants seeks leave of this Court to withdraw present bail application filed u/S 439 of Cr.P.C.

The other side has no objection.

Accordingly, present bail application is dismissed as withdrawn.

